



PUBLIC NOTICE

Notice is hereby given that Shri. Bhajan Dass S/o L. Sh. Bhan Lal R/o B-126, Sec-5, Rohini, Delhi-85, have lost Original Property papers of J-300 (in favour of Bhawan Dass S/o L. Bhan Lal) & J-301 (in favour of L. Sh. Bhan Lal S/o L. Sh. Bhan Lal), Shikharpur, J-300 (in favour of Bhawan Dass S/o L. Bhan Lal) & J-301 (in favour of L. Sh. Bhan Lal S/o L. Sh. Bhan Lal), FIR has also been filed, if found to any one please send to above address or if anyone has any objection, claiming an interest in the said property kindly contact on 9871406070 within 7 days from the publication of this notice, after that these papers are null & void.

Sd/-
KAMAL SINGH
Advocate
Chamber No. 512, Fifth Floor,
Dist. Court, Rohini, Delhi-85

"IMPORTANT"

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FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BALAJI DIGITAL SOLUTION PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Balaji Digital Solution Private Limited
2. Date of Incorporation of Corporate Debtor	8th November, 2011
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U32109DL2001PTC113080
5. Address of the Registered Office and Principal office (if any) of Corporate Debtor	Plot No. 39, F & V Service Shop, Commercial Centre Block G, - 16 First Floor, Vikasuri New Delhi-110018
6. Insolvency commencement date in respect of Corporate Debtor	6th July, 2021 (order received by IRP on dated 8th July, 2021)
7. Estimated date of closure of insolvency resolution process	2nd January, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mahesh Agarwal IBBI/PA-001/JP-P0039/2017-2018/13087
9. Address and e-mail of the interim resolution professional, as registered with the Board	D-13, Suvitha Apartments, Sector-13 Rohini, New Delhi-110085 agarwalmaheshin@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, Barakhamba Road, Connaught Place, New Delhi-110001 ip1387max@gmail.com
11. Last date for submission of claims	22nd July, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of BALAJI DIGITAL SOLUTION PRIVATE LIMITED on 06.07.2021.

The creditors of BALAJI DIGITAL SOLUTION PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd July, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Mahesh Agarwal
Interim Resolution Professional
for Balaji Digital Solution Private Limited
IBBI/PA-001/JP-P0039/2017-2018/13087

Date: 09th July, 2021
Place: New Delhi



(A Govt. of India Undertaking)
Where service is a way of life



Chawri Bazar, Hauz Qazi, Delhi-110006

POSSESSION NOTICE (for immovable property)			
Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the authorised officer issued a demand notice on the date mentioned below in the table and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.			
The borrower and guarantor having failed to repay the amount, notice is hereby given to the borrower and guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said Act on the date mentioned below in the table.			
The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Punjab & Sind Bank for the amount and interest thereon.			
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.			
Name of Borrower and Guarantor	Description of the property mortgaged / charged	Date of Demand Notice Date of Possession	Amount Outstanding (in Rs.)
Borrowers M/s Aakarshan Designer sarees prop. Sh. Prakash Rastogi Guarantor Smt. Shilpi Gupta	Property Owned By : Sh. Prakash Rastogi All that part and parcel of property bearing no. 12 out of khasra no. 714/2001/1 & 520/219/220/221, Area 100 Sq. Yards i.e. 83.61 sq. Mtrs. Situated at village Majpur in the abadi of gali no. 3A (Second floor without roof rights) Shri Ram Marg Ilaqa Shahdara Delhi 110053.	06-04-2021 05-07-2021	Rs. 26,32,376.35 as on 06.04.2021 plus further interest, expenses & other charges etc. thereon.
Borrowers Sh. Babu Ansari Guarantors Sh. Deepak Gupta Sh. Manish Gupta	Property Owned By : Sh. Babu Ansari All that part and parcel of Flat no. F-2(L.I.G.) (First Floor, Back Side, Without Roof rights) measuring 40.0 sq.fts. i.e. 37.15 sq.mtrs. freehold plot no. C-95,DLF, Dilshad Garden Ext-II, Vill. Brahampur alias Bhupura Ioni tehsil District Ghaziabad, U.P.	05-04-2021 05-07-2021	Rs. 19,90,190.72 as on 05.04.2021 plus further interest, expenses & other charges etc. thereon.
Borrowers Sh. Shatrui Ji Roy Guarantor Smt. Rita Roy	Property Owned By : Sh. Shatrui Ji Roy All that part and parcel of third floor with roof rights part of property no. 9437, ward no. XV, measuring 70.00 sq.yds. situated in Gali no. 10, Multani Dhandha, Paharganj, New Delhi-110055	06-04-2021 06-07-2021	Rs. 9,48,830.92 as on 06.04.2021 plus further interest, expenses & other charges etc. thereon.
Borrowers M/s Shiva Parcel through Prop. Sh. Shatrui Ji Roy Guarantor Sh. Vishnu Kumar	Property Owned By : Sh. Shatrui Ji Roy All that part and parcel of third floor with roof rights part of property no. 9437, ward no. XV, measuring 70.00 sq.yds. situated in Gali no. 10, Multani Dhandha, Paharganj, New Delhi-110055	06-04-2021 06-07-2021	Rs. 14,94,760.89 as on 06.04.2021 plus further interest, expenses & other charges etc. thereon.
Borrowers M/s Asha Enterprises through Prop. Sh. Rohan Kapoor. Guarantor Sh. Harish Kapoor Smt. Asha Kapoor	Property Owned By : Smt. Asha Kapoor All that part and parcel of ground floor (without rooftop terrace rights) bearing property no. 2 area 6.76 sq. mtrs. mpl no. 3346 to 3347 situated at ward no. VI, Gali peera Mahadev, Hauz qazi, now known as Mandhar Market, Delhi-110006	06-04-2021 06-07-2021	Rs. 24,26,377.43 as on 06.04.2021 plus further interest, expenses & other charges etc. thereon.

Date : 06-07-2021, Place : New Delhi Authorised Officer, Punjab & Sind Bank



POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.04.2021 calling upon the borrower M/s Air Movement & Control Systems Pvt. Ltd. & Guarantors Mr. Devesh Kumar Tyagi, Mrs. Pavitra Tyagi & Mr. Vaibhav Tyagi to repay the amount mentioned in the notice being Rs. 2,27,06,947.26 (Rupees Two Crores Twenty Seven Lakh Six Thousand Nine Hundred Forty Seven And Paise Twenty Six) plus interest w.e.f. 30.03.2021 within 60 days from the date of receipt of the said notice.

The borrower Co./guarantors having failed to repay the amount, notice is hereby given to the borrower co. and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 3rd day of July of the year 2021.

The borrowers Co./guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount Rs. 2,10,09,919.06 (Two Crores Ten Lakhs Nine Thousand Nine Hundred Nineteen And Paise Six) and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property situated at Industrial Plot admeasuring 597.22 Sq. yards or 499.33 sq. mtrs, Plot No. 23, Khasra No. 21 M, situated at Village Mahindpur Pargana Jalalabad, Mainpur, Tehsil & Distt. Ghaziabad owned by Mr. Devesh Kumar Tyagi within the registration Registrar/Sub Registrar Ghaziabad.

Bounded;

On the North by Other Property, On the East by Other Property, On the South by 20' Ft Wide Road, On the West by 40' Ft Wide Road

Place: New Delhi Date: 03.07.2021 Authorised Officer, Bank of India



LCRD Division / New Delhi Federal Towers, Upper Ground Floor, 22, West Patel Nagar, New Delhi-110008 Ph No. 011-40733980, 981, 982.

NOTICE U/S 13 (2) OF SARFAESI ACT 2002, (hereinafter referred to as Act) /w Rule 3(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

1. Mr. Devinder Kumar Bhadana S/o. Mr. Mahipal Singh 2. Mrs. Indu Bhadana, W/o. Devinder Kumar Bhadana, both residing at H. No. 1113, Sector-17, Faridabad, Haryana-121001.

The 1st and 2nd of you as principal borrower availed a Housing Loan Limit for Rs.30 Lakhs (Rupees Thirty Lakhs Only) sanctioned on 22.03.2007 and disbursed on 20.04.2007 after executing necessary security agreements / loan documents in favour of the Bank.

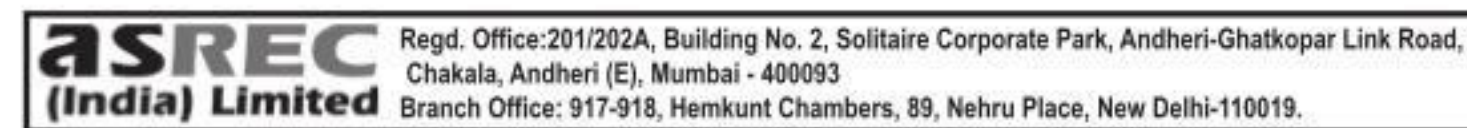
Towards the security of the aforesaid credit facilities availed from the Bank, Both of you, Mr. Devinder Kumar Bhadana and Mrs. Indu Bhadana, have created security interest in favour of the Bank by way of mortgage on 20.04.2017 in respect of the following immovable properties.

DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY

All that piece and parcel of the property having an area measuring 350 sq. yards situated at Plot No.1113, Sector-17, Tehsil and District Faridabad, Haryana State, together with all buildings existing and/or to be constructed, bounded on the East by Plot No.1112, West by Plot No. 1114, North by road and South by Plot No. 1128

The aforesaid hypothecated / mortgaged properties hereinafter referred to as 'the secured assets'. The undersigned being Authorised Officer of the Federal Bank Ltd. hereby inform you that a sum of ₹ 20,59,204.96 (Rupees Twenty Lac Fifty Nine Thousand and Two Hundred Forty and Paise Ninety Six only) in Housing Loan Account No. 13817300000603 is due from you jointly and severally as on 20.05.2021 with Faridabad branch of the Bank. In view of the default in repayment, your loan account is/are classified as Non-Performing Asset on 21.04.2021, as per the guideline of RBI. You are hereby called upon to pay the said amount with further interest @ 8.10% per annum with monthly rests plus penal interest @ 2% per annum from 20/05/2021 in Housing Loan account 13817300000603 till the date of payment and costs within 60 days from the date of this notice, failing which, the Bank will exercise all the powers under section 13 of the Act against you and the above mentioned secured assets such as taking possession thereof including the right to transfer them by way of lease, assignment or sale, or taking over the management of the secured assets for realising the dues without any further notice to you. It is informed that, you shall not transfer by way of sale, lease or otherwise any of the above mentioned secured assets without the Bank's written consent. In the event of your failure to discharge your liability and the bank initiates remedial actions as stated above, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you personally for the recovery of the balance amount without further notice. Your attention is also invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues. This notice was issued on 17th Day of June 2021 and served on you, but seems not received by you, which necessitated this publication as per the SARFAESI Act.

Dated this the 09th Day of July 2021 For The Federal Bank Ltd. Deputy Vice President-I (Authorised Officer under SARFAESI Act)



Regd. Office: 201/202A, Building No. 2, Solitaire Corporate Park, Andheri-Ghatkopar Link Road, Chakala, Andheri (E), Mumbai - 400093 Branch Office: 917-918, Hemkunt Chambers, 89, Nehru Place, New Delhi-110019.

PUBLIC AUCTION FOR SALE OF ASSETS

[See Rule 8(6) r/w rule 9(1) of Security Interest (Enforcement Rules) 2002]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of ASREC (India) Ltd., Secured Creditor on 15.02.2021, will be sold on "As is where is", "As is what is", and "Whatever there is" for recovery of Rs. 4,32,72,648/- (Rupees Four Crore Thirty Two Lacs Seventy Two Thousand Six Hundred and Forty Eight Only) outstanding as on 27.04.2019 together with interest, cost and other charges with effect from 27.04.2019 from M/s. Jagdamba Text Traders, 8, First Floor, Plot No. 15, Community Centre, Naraina Vihar Phase-1, New Delhi-110028, its Proprietor/Guarantors/Mortgagors due to the ASREC (India) Limited.

DESCRIPTION OF MORTGAGED PROPERTY:

Lot No.	Property Details	Possession	Reserve Price	Earnest Money
1.	All that part & parcel of property at Plot No. C-106, First Floor, Naraina Vihar, New Delhi-110028 and measuring 300 Sq. Yards which is bounded as under : Towards North : Property on Plot No. C-107, Towards East : Service Lane 15 Ft. wide, Towards South : Property on Plot No. C-105 & Towards West : Road 60 Ft. wide.	Physical	Rs.277.00 Lacs	Rs. 27.70 Lakhs

The date for inspection of the secured asset is on 06.08.2021 at 11.00 a.m. to 2.00 p.m. Last date for bid submission: 10.08.2021

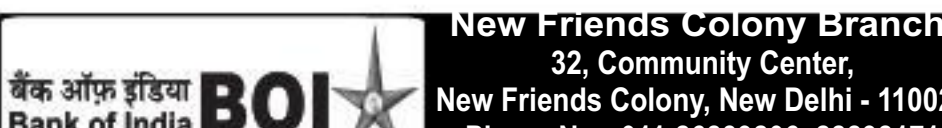
Date of E-Auction: 12.08.2021 at 2.00 p.m. to 3.00 p.m. (Extension of 5 minutes from time of active upside bid)

- The property shall not be sold below the reserve price and sale is subject to the confirmation by ASREC as a secured creditor.
- E-auction will be conducted ONLINE through M/s. E-Procurement Technologies Ltd. (ETL).
- Before participating in E-auction, the intending bidders should hold a valid e-mail id and register their names at portal and get their User ID and password from E-Procurement Technologies Ltd. (ETL). The intending bidder has to upload his/her KYC documents and digital signature.
- Prospective bidders may avail online training on E-Auction from E-Procurement Technologies Ltd., Auction Tiger, Ahmedabad : Contact Persons ASREC (India) Ltd.'s approved service provider M/s. E-Procurement Technologies Ltd. (Auction Tiger) at website : <https://sarfaesi.auctiontiger.net> (web portal of M/s. E-Procurement Technologies Ltd.), E-auction tender document containing online e-auction bid form, declaration, General Terms and Conditions of online e-auction sale are available in websites: www.asrecindia.co.in and <https://sarfaesi.auctiontiger.net>. The intending bidder shall hold a valid e-mail address. The contacts of M/s. E-Procurement Technologies Ltd. (Auction Tiger) - Mr. Chintan Bhatt, Mobile: +91 9978951885, Help Line No. : 079-68136880/68136837 & Mob. +91 9265562821/18 Email: chintan.bhatt@auctiontiger.net and support@auctiontiger.net. Earnest Money Deposit (EMD) shall be deposited through Demand Draft in favour of "ASREC PS - 30/2014-15 Trust" payable at Delhi or through RTGS/NEFT fund transfer to Current Account No. The intending purchasers / bidders are required to deposit EMD amount either through NEFT / RTGS in the Account No. : 00902110001137, with Bank of India, SSI, Andheri Branch, IFSC Code: BKID0000090 Name of the Beneficiary: "ASREC PS-30/2014-15 Trust".
- The Bids below reserve price and/or without EMD amount shall not be accepted. Bidders may improve their further bid amount in multiple of Rs. 1,00,000/-.
- The successful bidder shall immediately after declaration of successful bidder within 24 hours or not later than next working day, as the case may be, deposit 25% of the sale price (inclusive of EMD amount deposited) to the Authorised Officer and in default of such deposit, EMD will be forfeited and the property shall be sold again. The successful bidder will deposit balance 75% of the bid amount/sale price within 15 days from the date of declaration of successful bidder.
- If successful bidder fails to deposit sale price as stated above, all deposits including EMD shall be forfeited without further notice.
- The EMD amount of unsuccessful bidders will be returned without interest, after the closure of the E-auction proceedings.
- Authorized Officer shall not be responsible for any error, mis-statement or omission etc.
- The undersigned Authorized Officer has the absolute right and discretion to accept or reject any bid or adjourn/postpone/cancel the sale or modify any terms and conditions of the sale without any prior notice or assigning any reasons.
- The bidders should make discreet enquiries as regards to charge/encumbrances/ statutory dues on the property and should satisfy themselves about the title, extent, quality of the property before submitting their bid. No claim of whatsoever nature regarding charges, encumbrances over the property and any other matter etc., shall be entertained after submission of the online bid.
- Details of encumbrances: Not known to Secured creditor.
- Any arrears, charges, dues, taxes related to but not limited to VAT, GST, electricity, society, industrial authority etc. on the property, whether statutory or otherwise.
- All expenses related to the stamp duty and registration fees on sale of property shall be borne by the purchaser only.
- For any query please contact the authorized officers: (i) Mr. Ajay Goel Cell No. 9873980107 e-mail: ajaygoel@asrecindia.co.in (ii) Mr. Parveen Kalra Cell No. 9891176513, email: praveenkalra@asrecindia.co.in and 011-41077078 may be contacted for any query. The borrower's attention is invited to provisions of sub section 8 of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets. THIS NOTICE WILL ALSO SERVE AS STATUTORY SALE NOTICE UNDER RULE 8 (6) OF THE BORROWER/ GUARANTORS/ MORTGAGOR UNDER SARFAESI ACT AND RULES MADE THEREUNDER.

Date: 10.07.2021 Place: DELHI Ajay Goel, Chief Manager Authorized Officer For ASREC (India) Ltd.

S. E. RAILWAY - TENDER

e-Tenders are invited by Sr. Division Engineer, S.E. Railway, Garden Reach, Kolkata-700043 for and on behalf of the President of India for the following works before 15.00 hrs. on the date mentioned against items and will be opened at 15.30 hrs. **Sl. No. & Tender No. : Description of Work : Tender Value : (1) T-PUB-GRC-2021-317, dated 08.07.2021; Zonal works for execution of (a) New works, addition and alteration to the existing sanitary system and water supply system subject to the costing of each such work not exceeding ₹ 5,00,000/- (Rupees five lakhs only) and (b) All ordinary and special repair work, supply of materials and maintenance work and conveyance of materials for the period 2 (two) years i.e. 01.07.2021 to 30.06.2022 and 01.07.2022 to 30.06.2023 in South Complex of Garden Reach Settlement, S.E. Railway including Kolkahat and other City Booking offices within Kolkata area under the control of SSE/W/S/GRC, S.E. Railway, Garden Reach; ₹ 59,44,520/- (2) T-PUB-GRC-2021-318, dated 08.07.2021; Zonal works for execution of (a) New works, addition and alteration to the existing sanitary system and water supply system subject to the costing of each such work not exceeding ₹ 5,00,000/- (Rupees five lakhs only) and (b) All ordinary and special repair work, supply of materials and maintenance work and conveyance of materials for the period 2 (two) years i.e. 01.07.2021 to 30.06.2022 and 01.07.2022 to 30.06.2023 in the section of North Colony of Garden Reach Settlement, S.E. Railway under the control of SSE/W/S/GRC, S.E. Railway, Garden Reach; ₹ 81,88,030.80 (3) T-PUB-GRC-2021-321, dated 08.07.2021; Repair to outside and inside quarters, changing waste water and water supply pipeline, repair to chajja, lintel including repair to existing drains at South Colony, S.E. Railway, Garden Reach, Kolkata; ₹ 1,22,17,838.36 Earnest Money : 0.00 for each. Cost of Tender document : 0.00 for each. Completion Period of the Work: 24 months for sl. nos. 1 & 2 and 12 months for sl. no. 3. Date of Opening : 12.08.2021 for each. Any change in tender schedule, corrigendum, amendment, if any, shall be available on the e-tender portal only and same will not be published in the newspaper. Interested tenderers may visit website www.reps.gov.in for full detail/ description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. N.B. : Prospective Bidders may regularly visit www.reps.gov.in to participate in all tenders. Help Desk Contact No. 033-2450-3783. (PR-172)**



POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.04.2021 calling upon the borrower M/s Air Movement & Control Systems Pvt. Ltd. & Guarantors Mr. Devesh Kumar Tyagi, Mrs. Pavitra Tyagi & Mr. Vaibhav Tyagi to repay the amount mentioned in the notice being Rs. 2,27,06,947.26 (Rupees Two Crores Twenty Seven Lakh Six Thousand Nine Hundred Forty Seven And Paise Twenty Six) plus interest w.e.f. 30.03.2021 within 60 days from the date of receipt of the said notice.

The borrower Co./guarantors having failed to repay the amount, notice is hereby given to the borrower co. and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rules on this 3rd day of July of the year 2021.

The borrowers Co./guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India for an amount Rs. 2,10,09,919.06 (Two Crores Ten Lakhs Nine Thousand Nine Hundred Nineteen And Paise Six) and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property situated at Industrial Plot admeasuring 597.22 Sq. yards or 499.33 sq. mtrs, Plot No. 23, Khasra No. 21 M, situated at Village Mahindpur Pargana Jalalabad, Mainpur, Tehsil & Distt. Ghaziabad owned by Mr. Devesh Kumar Tyagi within the registration Registrar/Sub Registrar Ghaziabad.

Bounded;

On the North by Other Property, On the East by Other Property, On the South by 20' Ft Wide Road, On the West by 40' Ft Wide Road

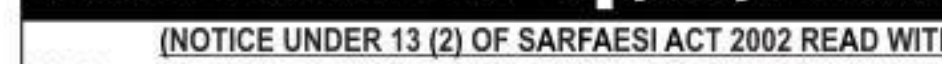
Place: New Delhi Date: 03.07.2021 Authorised Officer, Bank of India



Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the dates mentioned against each account calling upon the respective Borrowers/Guarantors/Mortgagors to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s). The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagors and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account. The Borrowers/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for the amounts and interest thereon. The Borrowers/Guarantors/Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Branch/ Borrower	Description of Mortgaged Immovable Property	Date of Demand Notice	Date of Possession	Amount outstanding as on the date of demand notice
1.	Borrower: M/s Surmount Agro Food & Beverages, Add. 1: Ram Rahim Market, Chahashrin Road, Bijnor, Distt- Bijnor (UP). Add. 2: Ram Krishna Complex Durgapur, Kotdwara, Pauri Garhwal, Uttarakhand-246149. Add. 3: Bhandari Complex Balbhadrapur, Kotdwara, Distt- Pauri Garhwal. Through it's Partners: Namely: 1. Sh. Sandeep Kumar Saxena S/o Sh. Somkar Saxena, R/o 116 K COD Labour Colony, Jwala Nagar, Haridwar-244901. 2. Sh. Manish Kumar S/o Sh. Ajay Singh, R/o Vill- Kalyanpur, Post- Nahbabad, District- Bijnor (UP)-246763. 3. Sh. Vipin Singh S/o Sh. Tejpal, R/o Vill- Mangolpura Nera Pili Chowki, District- Bijnor (UP)-246701. 4. Sh. Ashish Kumar S/o Sh. Uday Veer Singh, R/o Village- Himpur Manaj, Post Kotwali dehat, District- Bijnor (UP)-246764. 5. Sh. Naresh Kumar S/o Sh. Thoda Singh, R/o Vill- Rasheedpur, Garhi Post- Fareedpur Bhogi, Bijnor (UP)-246701. 6. Sh. Rahul Chandra S/o Sh. Vijendra Singh, R/o Vill- Shanjhar Nagar, Post- Kumsalpur, Haldour, District- Bijnor (UP)-246726. 7. Sh. Ankil Kumar Bebanani S/o Sh. Satish Chandra Bebanani, R/o Vill- Tachali, Pattii- Ajmer Walla, Tehsil- Kotdwara, Distt- Pauri Garhwal.	16.12.2019	07.07.2021	Rs. 31,47,146.16 as on 31.06.2021 + Other Charges, further interest	

Date: 09.07.2021 Place: Kotdwara Authorised Officer, Punjab National Bank



(NOTICE UNDER 13 (2) OF SARFAESI ACT 2002 READ WITH RULE 3 OF SECURITY INTEREST ENFORCEMENT RULES 2002)

I being an Authorised Officer of the Secured Creditor Bank has a reason to believe that all of you the under mentioned notices cannot be served ordinarily as attempted earlier except through this substituted service. As such, all of you the under mentioned notices are hereby informed and called upon through this public DEMAND NOTICE under section 13(2) of the SARFAESI Act with rule 3 of the Security Interest (Enforcement) Rule 2002 make payment of the amounts due against each of you, as mentioned below, within 60 days, the bank will proceed U/s 13 (4) of the said Act for taking possession of the secured property/ies/Assets mentioned against account and thereafter to sell the same to realize its dues with further interest till realization along with costs as contemplated under the said Act. Needless to mentioned here that this notice is addressed to you without prejudice to any other remedy available to bank for recovery of its dues, against you. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Branch/Borrower/Guarantor	Details of Security/Property	Date of Demand Notice	Due Amount
1.	Branch: LJ Road, Rishikesh Borrower/Mortgagor: M/s Orange FI Infraventures Pvt. Ltd., 149 Kikari, Ring Road, Maharani Bagh, New Delhi-110019. Director/Guarantor: Sh. Sachin Thakur S/o Late Sh. H.S. Madhukar, & Smt. Mithlesh madhukar W/o Sh. Late Sh. H.S. Madhukar, C/o M/s Orange FI Infraventures Pvt. Ltd., 149 Kikari, Ring Road, Maharani Bagh, New Delhi-110019, Alternate Address: C-68, Sector 50, Noida, Distt. Gautam Budh Nagar (UP). Director/Mortgagor: Smt. Kavita Thakur W/o Sh. Sachin Thakur, C/o M/s Orange FI Infraventures Pvt. Ltd., 149 Kikari, Ring Road, Maharani Bagh, New Delhi-110019, Alternate Address: C-68, Sector 50 Noida, Distt. Gautam Budh Nagar (UP).	Security-1: Land bearing-Khata No. 3, Khet No. 277 area 0-005 Hect, 282 area 0.005 Hect., 283 area 0.005 Hect., 284 area 0.023 Hect., 285 area 0.018 Hect., 286 area 0.009 Hect., 290 area 0.008 Hect., 291 0.005 Hect., 296 area 0.020 Hect., 297 area 0.005 Hect., Total area 0.103 Hect., or 1030 sqmt, situated at village Bagar, Pattii- Dhamandsuin, Tehsil- Narendranagar, District- Tehri, Garwal. Land bearing Khata No. 3, Khet No. 114 area 0.040 Hect., 116 area 0.020 Hect., 118 area 0.023 Hect., 119 area 0.010 Hect., 155 area 0.014 Hect., 163 area 0.018 Hect., 167		

